

**"Description of Kurja Bird and Gohyara Reptile"**

1652. SHRI R. N. RAKESH: Will the PRIME MINISTER be pleased to state:

(a) to which family the bird, Kurja, as is locally known in Rajasthan, belongs and the number of its species and what are its habits and other descriptions;

(b) from which country and in which season does it migrate and to which areas does it migrate;

(c) since when it is rare or extinct;

(d) to which family the venomous reptile, Gohyara, as is locally known in Rajasthan, belongs and what are its species, habits and other descriptions; and

(e) in which parts of the country it mainly inhabits?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINH): (a) to (c) kurja is the local name in Rajasthan for the Eastern Common Crane-*Grus grus*, which belongs to the family *Gruidae*. It is a large stork-like bird which is a winter migrant to our country from the U.S.S.R. it generally inhabits agricultural fields of winter crops. The bird is not extinct and is being protected under the Wild Life (protection) Act, 1972.

(d) and (e) Gohyara is the local name in Rajasthan for the monitor lizard which belongs to the family *Varanidae*. Two species *Varanus griseus* and *Varanus bengalensis*—occur in Rajasthan. These species inhabit the desert and semi-scrub forests of Rajasthan as well as other parts of the country. Both these species are non-venomous but threaten when attacked or disturbed by puffing up their bodies, hissing loudly and lashing the tail.

**Foreign firm given contract for Daitari Steel Plant**

1653. SHRI LAKSHMAN MALLICK: Will the Minister of STEEL AND MINES be pleased to state:

(a) the details regarding the firms who have been given contract for the construction of the Steel Plant at Daitari in Orissa; and

(b) the progress adme in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N.K.P. SALVE): (a) No firm has been given contract for the construction of the proposed steel plant in Orissa.

(b) Does not arise.

**Coaching Scheme for Competitive examinations in Tribal sub-plan areas**

1654. SHRIMATI SUMATI ORAON: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of coaching schemes for competitive examinations currently being run in Tribal sub-Plan areas of various States/Union Territories which are granted financial assistance out of Tribal sub-Plan funds;

(b) achievements so far of such schemes Statewise and Union Territorywise;

(c) whether Government are satisfied with the functioning and overall achievements so far of such institutes State-wise and Union Territory-wise; and

(d) if not the proposals, if any, to further strengthen and provide better results oriented shapes to such institutes within a specified time frame?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (d) This Ministry does not set up any Pre-Examination Training Centre for coaching Scheduled Castes/Scheduled Tribes candidates out of Tribal Sub-Plan funds. The Ministry has however, set up/sanctioned 60 Centres/schemes for providing Pre-Examination Coaching to Scheduled Caste and Scheduled Caste can-

didates for various competitive examinations under one of the Centrally Sponsored Schemes viz "Coaching and Allied Scheme" for which a provision of Rs. 3.5 crores exists in the Sixth Plan and an allocation of Rs. 70 lakhs has been made for 1983-84. Some of the Centres have been located in places like Ranchi, Comla Khumb in Bihar and Raipur in Madhya Pradesh.

**West Bengal Land Reforms (Amendment) Bill**

1655. SHRI SUDHIR KUMAR GIRI:  
SHRI ZAINAL ABEDIN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to give President's assent to the West Bengal Land Reforms (Amendment) Bill which pending for years together;

(b) if so, when and the details thereof; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) to (c) The West Bengal Land Reforms (Amendment) Bill, 1981 was received in July, 1981. After careful examination of the Bill, clarifications on certain points were sought from the Government of West Bengal. The views of the Government of West Bengal have been received and are under consideration of the Government of India.

दिल्ली में, बिदेशों में नौकरी दिलाने के नाम घोसाधड़ी करने के मामलों का पता लगाना

1656. श्री राम सिंह शास्त्री : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) 1 मई 1983 से 19 जुलाई 1983 के दौरान बिदेशों में नौकरी दिलाने के नाम

पर लोगों के साथ घोसाधड़ी करने से सम्बद्ध कितने मामलों का दिल्ली में पता लगाया गया तथा साथ ही इस तरह कितने व्यक्तियों से घोसाधड़ी की गई;

(ख) हम संबंध में कितने व्यक्ति गिरफ्तार किए गए और उनके विरुद्ध क्या कार्रवाई की गई; और

(ग) घोसाधड़ी के इस प्रकार इन मामलों को रोकने के लिए सरकार द्वारा क्या कदम उठाए गए हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री निहार रंजन लास्कर) : (क) 1 मई से 10 जुलाई, 1983 तक की अवधि के दौरान ऐसे 24 मामलों दिल्ली पुलिस में दर्ज कराए गए हैं। जहां तक व्यक्तियों से की गई घोसाधड़ी की संख्या का प्रश्न है, अब तक 122 ऐसे व्यक्तियों का पता लगा है।

(ख) इन मामलों में 33 व्यक्तियों को गिरफ्तार किया गया और मामलों की जांच की जा रही है।

(ग) रोजगार दस्तावेजों की प्रमाणिकता भारतीय श्रमिकों को बिदेश जाने की अनुमति देने के पूर्व प्रवासी मंत्रक द्वारा जांच की जाती है। संदिग्ध मामलों में जांच के लिए संबंधित भारतीय मिशन को पत्र लिखा जाता है। फिर भी जब कभी जालसाजी अथवा घोसाधड़ी का कोई मामला सरकार के ध्यान में आता है तो मामले को जांच और यदि आवश्यक हो तो अपराधियों पर मुकदमा चलाने के लिए पुलिस अधिकारियों को भेजा जाता है।

दिल्ली पुलिस द्वारा कड़ी सतर्कता बरती जाती है और इस संबंध में शिकायत मिलने पर तुरन्त कार्रवाई की जाती है।